NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 20th April 1981.

Prisons Act, 1894.

No.RJM 0779/1(581)-PRS-2.- In exercise of the powers conferred by clause (20) of section 59 of the Prisons Act, 1894 (IX of 1894), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Convict Officers) Rules, 1962, namely :-

1. These rules may be called the Maharashtra Prisons (Convict Officers)(Amendment) Rules, 1981.

2. In rule 3 of the Maharashtra Prisons (Convict Officers) Rules, 1962, in sub-rule(1), in the second proviso, in clause (c), the words "Class-I prisoners shall be eligible for direct appointment as Convict Overseers but the number of Class I Convict Overseers shall in no case exceed 4 per cent of the number of such class of prisoners confined in the prison and "shall be deleted.

By order and in the name of the Governor of Maharashtra,

M.S. Chitale
Assistant Secretary to the Government.

.....

No.RJM 0779/1(581)-PRS-2,
Home Department,
Mantralaya, Bombay-400 032,
Dated the 20th April 1981.

Copies forwarded with compliments, for information to:-

The Inspector General of Prisons,
State of Maharashtra, Pune,
All Deputy Inspectors General of Prisons,
All Superintendents of Central and District Prisons,
The Principal, Jail Officers' Training School,
Yerawda, Pune,
The Principal, Borstal School, Kolhapur,
The Law and Judiciary Department (B-Branch).

M.S. Chitale

(M.S. Chitale) ... of Maharashtra